

Ref No-240/G/OA-714/मसल-चमशासन/2022

dt-18-5-22.

To,

The Registrar (General)
National Green Tribunal
Principal Bench
New Delhi

No.

Subject:- Action Taken report in compliance of order dated 23-02-2022 passed by NGT on OA No. 714/2018 titled by jitendra rana versus state of uttar Pradesh and other.

Sir,

In the above noted case Hon'ble Tribunal has directed that Since the issue raised is of continuous compliance of law by the authorities and the matter has to be looked into and remedial action taken by the concerned authorities on continuous basis, we direct the State PCB and the District Magistrate, Bagpat to look into the matter and take such further action as may be necessary. An action taken report in matter be filed with the Registrar General of this Tribunal within four months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF. If any further direction is considered necessary, the Registrar General may place the matter before the Tribunal in pursuant to said directions undersigned directed ADM, ASP, ROUPPCB, DDO, DPRO, SDM barut, CO Baraut, Tehsildar Baraut, SHO Doghat, AEE UPPCB to comply the order. Visited village Bhadal on dated 07-05-2022 and found that leather treatment work were being carried out by some units illegally inside the village Bhadal and all leather treatment units have been completely dismantled on the spot by the joint inspecting team. At present no leather treatment units are left inside the Village Bhadal. Accordingly a spot inspection and action taken report is being submitted along with the present letter for kind perusal and further action in this regard.

With regards,

Enclosure : Status Report

Your's faithfully,


(Dr. Yogender Kumar)
Regional Officer
Meerut

To,

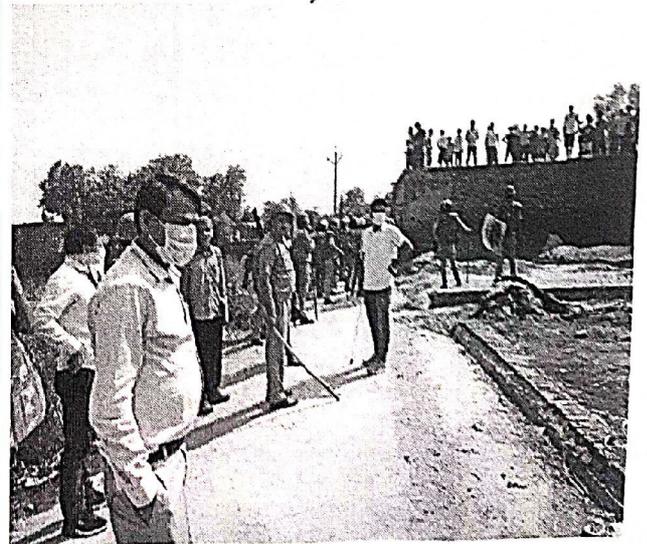
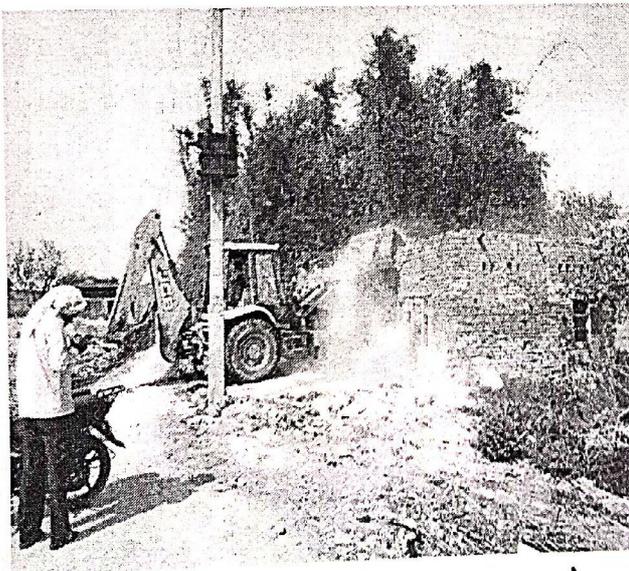
District Magistrate
Baghpat

Subject:- Action Taken report regarding order passed by Hon'ble NGT on dated 23-02-2022 in OA No. 714/2018 titled as Jitendra Rana Varsus State of Uttar Pradesh and others.

Sir,

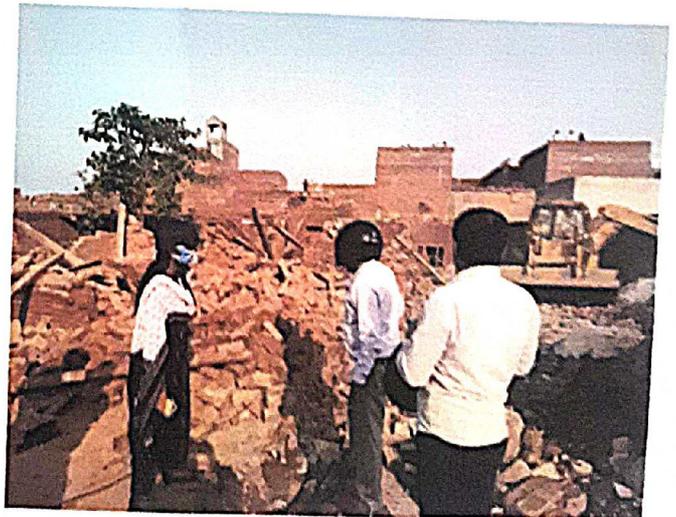
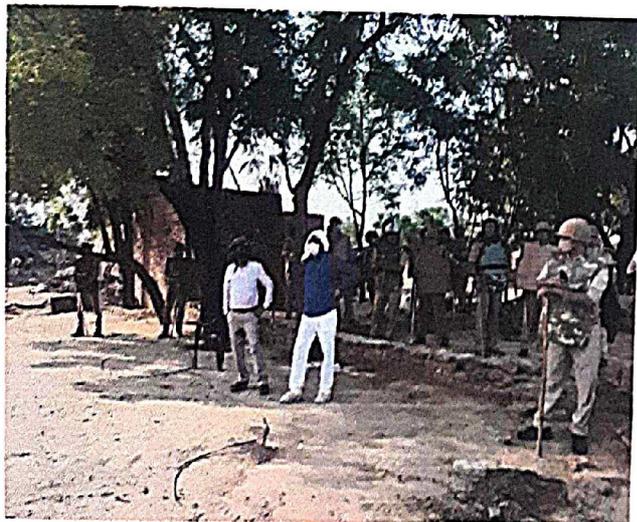
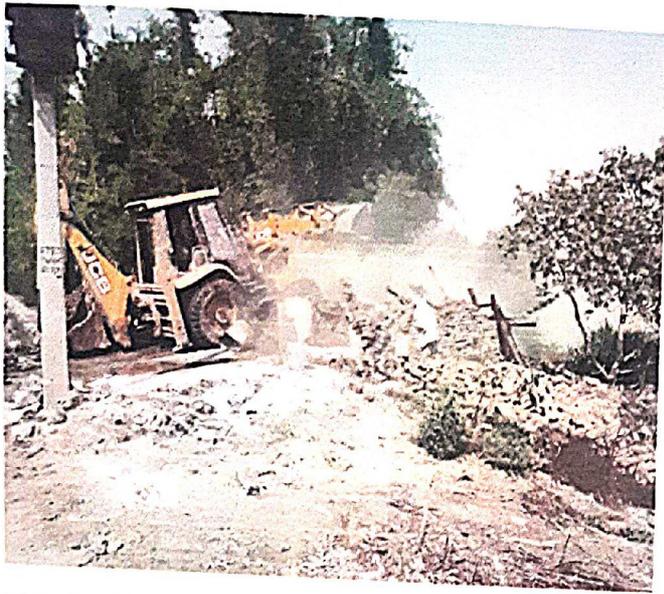
Please refer your order no 1716/G/OA-714/BPT/2022 dated 14-03-2022 regarding order passed by Hon'ble NGT on Dated 23-02-2022 in OA No. 714/2018 for closure of leather treatment units at Village Bhadal Tehsil Baraut, District Baghpat. In compliance of the aforesaid order. The action taken report are as under:-

1. All the 84 leather treatment work units have been served the closure order issued by UPPCB as per direction of Hon'ble NGT.
2. Revenue Department has allotted a land for leather treatment at outer part of Village Bhadal.
3. Team constituted by District Magistrate, Baghpat vide letter no 1716/G/OA-714/BPT/2022 dated 14-03-2022 visited village Bhadal on dated 07-05-2022 and found that leather treatment work were being carried out by some units illegally inside the village Bhadal and all leather treatment units have been completely dismantled on the spot by the inspecting team. At present no leather treatment units are left inside the Village Bhadal



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4. Presently leather treatment work is closed inside the village Bhadal, Tehsil Baraut, District Baghpat and all 84 closure order issued by UPPCB have been complied.

Report submitted for further action in this regard

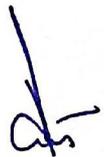
With regard


(S.P. Singh)
Junior Engineer


(Prakhar Kumar)
A.E.E.


CO Police
Baraut


DDO
Baghpat


DPRO
Baghpat


Tehsil
Baraut


SHO
Doghat


SDM
Baraut


ASP
Baghpat


ADM (F/R)
Baghpat